

ITEM NO.8

COURT NO.5

SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8345/2021

(Arising out of impugned final judgment and order dated 02-03-2021 in WP No. 388/2021 passed by the High Court Of Jammu & Kashmir And Ladakh At Jammu)

UNION TERRITORY OF JAMMU AND KASHMIR & ORS. Petitioner(s)

VERSUS

NATIONAL HUMAN RIGHTS COMMISSION & ORS. Respondent(s)

(FOR ADMISSION and I.R.)

Date : 11-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Shailesh Madiyal, AOR
Mr. Vaibhav Sabharwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Having gone through the impugned judgment and order passed by the High Court and considering the fact that it was specifically found that the Officers of the Drug and Food Control Department were negligent and therefore ultimately the State will be liable to pay the compensation for the death of 10 children who died because of spurious cough syrup, we see no reason to interfere with the impugned judgment and order of the High Court.

The Special Leave Petition stands dismissed.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR